

Supreme Court. At that time, the people were not surprised. Now, the Laloo government is observing all sorts of restrictions imposed by the Election Commission and now they are trying to have some sort of promulgation of this President's rule there. This is wrong. (*Interruptions*)

MR. SPEAKER: Now, you please sit down.

DR. MUMTAZ ANSARI: If this sort of a thing takes place, in that case, there will be a rebellion and the people of Bihar cannot be stopped from that. There will be a complete and total confusion in that part of the country. Then, the Central Government and the Election Commission will be held responsible for the consequences.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): Sir, a serious situation had arisen and we are discussing that here. I am happy that we have allowed the Leaders of Parties to express their opinion on this matter.

First of all, I would like to repudiate strongly the insinuation and allegations made that there is a conspiracy of hide and seek.

13.00 hrs.

I want to make it absolutely clear that the Central Government and the Election Commission have been handling the entire matter in their own spheres on the basis of merits. There is no question of any conspiracy or any such understanding which goes contrary to the Constitution or contrary to the Rules. Sir, here I would like again to say that the elections have to be held in a fair and frank manner, in such a manner that electorates can cast their votes without fear or favour. Therefore, Sir, taking into account the opinions expressed in the House we would like to consider this matter and come to a decision. We have got the report from the Bihar Administration, from the Bihar Governor and we will consider it today. Today we will consider the matter and come to a conclusion as to what action should be taken. (*Interruptions*)

13.0½ hrs.

PAPERS LAID ON THE TABLE

Economic Survey, 1994-95 and Report of the Tenth Finance Commission, together with explanatory Memorandum showing action taken thereon.

THE MINISTER OF FINANCE (SHRI MANMOHAR SINGH): I beg to lay on the Table—

- (1) A copy of the 'Economic Survey, 1994-95' (Hindi and English versions).

(Placed in Library. See No. LT-7074/95)

- (2) A copy of the Report (Hindi and English versions) of the Tenth Finance Commission together with an explanatory Memorandum showing the action taken thereon, under article 281 of the Constitution.

(Placed in Library. See No. LT-7074/95)

Annual Report and Review on the Working of the Centre for Railway Information Systems for 1991-92 alongwith a statement showing reasons for delay in laying the papers etc.

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): I bet to lay on the Table:—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Railway Information Systems for the year 1991-92 alongwith audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Railway Information Systems for the year 1991-92.

[Placed in Library See No. LT-7076/95]

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-7076/95]

- (3) A copy of each of the Following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:—

- (a)(i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1993-94

- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon. [Placed in Library. See No. LT-7077/95]

- (b)(i) Review by the government of the working of the Konkan Railway Corporation Limited, New Delhi, for the year 1993-94.

- (ii) Annual Report of the Konkan Railway Corporation Limited, New Delhi, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) of (3) above. [Placed in Library See No. LT-7078/95]

Notifications under Standards of Weights and Measures Act, 1976.

THE MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI BUTA SINGH): I bet to lay on the Table:—

- (1) A copy of the Standards of Weights and Measures (Packaged Commodities) Third Admendment Rules, 1994 (Hindi and English versions) published in Notification No. G.S.R. 863(E) in Gazette of India dated the 14th December, 1994 under sub-section (4) of section 83 of the

Standards of Weights and Measures Act, 1976.

- (2) A copy of the Notification No. G.S.R. 41(E) (Hindi and English versions) published in Gazette of India dated the 25th January, 1995 making certain amendments in the Notification No. G.S.R. 863(E) dated the 14th December, 1994 issued under section 83 of the Standards of Weights and Measures Act, 1976. [Placed In Library See No. LT 7079/95]

Review on the Working of and Annual Report of the Gujarat State Seeds Corporation Ltd. Gandhinagar for 1993-94 alongwith a Statement showing reasons for delay in laying the papers etc.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI MALLIKARJUN): I beg to lay on the Table on behalf of Shri S. Krishna Kumar:

- (1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956:—
- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1993-94.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, Gandhinagar, for the year 1993-94 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed In Library. See No. LT 7080/95]

Annual report and Review on the working of the Bihar Education Project Council, Patna for 1993-94 alongwith a statement showing reasons for delay in laying the papers etc.

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): I beg to lay on the Table:—

- (1)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Education Project Council, Patna, for the year 1993-94 alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bihar Education Project Council, Patna, for the year 1993-94.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Place in Library. See No. LT-7081/95]
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Sanskrit

Vidyapeetham, Tirupati, for the year 1993-94.

- (ii) A copy of the Annual Account (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetham, Tirupati, for the year 1993-94 together with Audit Report thereon.
 - (iii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Rashtriya Sanskrit Vidyapeetham, Tirupati, for the year 1993-94.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above [Placed in Library See No. LT-7082/95]

13.01 1/2 hrs.

ASSENT TO BILL

SECRETARY-GENERAL: Sir, I lay on the Table the Special Protection Group (Amendment) Bill, 1995 passed by the Houses of Parliament during current session and assented to since a report was last made to the House on the 14th February, 1995.

MR. SPEAKER: The House stands adjourned to meet again at fourteen of the clock.

13.02 hrs.

The Lok Sabha then adjourned for Lunch till fourteen of the Clock.

14.03 hrs

The Lok Sabha re-assembled after Lunch at three minutes past fourteen of the Clock.

(MR. SPEAKER in the Chair)

Re: Postponement of Elections in Bihar.. (contd) (Interruptions)

SHRI SOMNATH CHATTERJEE: Mr. Speaker, Sir, just before the recess, the hon. Minister of Parliamentary Affairs made a statement, which I can say, is an exercise in ambiguity. It does not clarify what is the stand of the Government. He says, after he goes through the record and all that, then they will come to a decision.

This is a very serious matter. We want a categorical statement from the Government. You must have thought about it, must have made up your mind about it. Kindly take the House into confidence and let the country know about it.

THE MINISTER OF WATER RESOURCES AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI VIDYACHARAN SHUKLA): We have been pondering over the matter particularly after we have heard the hon. leaders from the Opposition on this particular subject. One constitutional point I would like to bring to the notice of the hon. House and the Leaders of the Opposition is that appropriation for money to be spent in the State of Bihar has been made upto 31st of March.

The election dates as announced yesterday by the